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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 403/2005
OA 2558/2004

New Delhi this the 18th day of January, 2006

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Prem Kumar,
S/O Shri Kali Ram,
R/O F-214, Shardha Nand Colony,
Bhalaswa Dairy, N/Delhi-110042

..Applicant

(By Advocate Shri R.K.Shukla)

VERSUS

1. Shri B. Lal,
Director General of Meterological,
Meterological Regional Centre,
India Meterological Department,
Mausam Bhawan, Lodhi Road, New Delhi.

2. Shri S.K. Subramaniam,
The Deputy Director General,
Regional Meterological Centre,
India Meterological Department,
Mausam Bhawan, Lodhi Road, New Delhi.

..Respondents

(By Advocate Shri Rajinder Nischal)

O R D E R (ORAL)

(Hon'ble Mrs. Meera Chhibber, Member (J))

This CP was filed by the applicant alleging therein that in spite of statement made by the counsel for respondents in Court which is recorded in



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order dated 25.2.2005, applicant's services were disengaged, even though junior and freshers have been retained by the respondents. Moreover, they have advertised the vacancies as well without considering the candidature of the applicant.

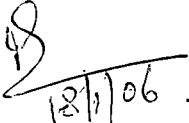
2. While disposing of OA 2558/2004 the statement was made by the learned counsel for the respondents that they are willing to consider the applicant for regularization as and when vacancy becomes available and also to re-engage him as and when work is available.

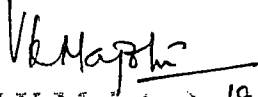
3. Respondents have now filed compliance affidavit wherein they have explained that applicant has been re-engaged on daily wages w.e.f. 28.11.2005 and is presently engaged in the answering department. His services had to be discontinued for some time as there was no work. They have also stated that candidature of applicant is also under consideration with the Committee which has been specifically appointed for the purpose of screening the candidates. They have also admitted that 3 vacancies were published in the newspaper dated 31.7.2005 against which they have received two lakhs applications. They have thus submitted that respondents have not committed any contempt. The same may, therefore, be dismissed.

4. In view of the statement made by the learned counsel for respondents that applicant has already been re-engaged on 28.11.2005 and is presently



working with the answering department and they are also considering his case against the 3 vacancies which were advertised in the newspaper dated 31.7.2005, ~~In view of this~~ CP does not lie any longer. Accordingly CP is disposed of and notices issued to the respondents are discharged.


18/1/06
(Mrs. Meera Chhibber)
Member (J)


(V.K. Majotra) 18.1.06
Vice Chairman (A)

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